

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 303

Intervention.P-5/2022
IN 212/252/ND/2022

IN THE MATTER OF:

M/s. Three C Infratech Pvt. Ltd. Petitioner/Applicant

Vs.

ROC Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/ : Mr. Sonay Sharma, Ms. Risshi Jain, Advs., Mr.
Appellant Abhay Kaushik and Sachin Jain, Advs.

For the Respondent :

ORDER

Intervention P.-5/2022

Ld. Counsel appears for the Intervener Applicant. Ld. Counsel appears for the Respondent Company. RoC is directed to file reply affidavit within one week.

Keeping in view the complex nature of the matter, we deem it appropriate to implead the Income Tax Department as a Respondent. The Applicant shall file an amended memo of parties impleading the Income Tax Department as a party Respondent.

The Applicant is directed to serve notice to the Income Tax Department by all modes and file proof and affidavit of service within one week.

The Income Tax Department is directed to file response within one after receipt of the notice.

List the matter **on 08.07.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay